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CAT/J/13

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A.NO./323/91
~~**O.A.NO.**~~

DATE OF DECISION 03/08/1998

A A Tirmizi & Ors. Petitioner

Mr.K.K.Shah Advocate for the Petitioner [s]
Versus

Union of India & ors. Respondent

Mr.R.P.Bhatt Advocate for the Respondent [s]

CORAM

The Hon'ble Mr. V.Radhakrishnan : Member (A)

The Hon'ble Mr. P.C.Kannan : Member (J)

JUDGMENT

- 1, Whether Reporters of Local papers may be allowed to see the Judgment ?
- 2, To be referred to the Reporter or not ?
- 3, Whether their Lordships wish to see the fair copy of the Judgment ?
- 4, Whether it needs to be circulated to other Benches of the Tribunal ?

- 1) A .A.Tirmizi
Inspector Circle I,
United India Insurance Buldg.,
Nr.Navdeep Bldg.,Ahmedabad.
- 2) E.Shankar,
Inspector,
Commissioner Office I,
(ITI) Aayakar Bhavan,
Ahmedabad.
- 3) P.G.Pillai,
Inspector(CTT),
(Judicial),Aayakar Bhavan,
Ahmedabad.
- 4) V.M.Pathan,
Inspector,DDI Office,
Sbbar Hotel Bldg., Khanpur,
Ahmedabad.
- 5) K.L.Anmi,
Inspector Comp.Authority SAPEMA,
Aayakar Bhavan, Ahmedabad.
- 6) Miss I.C.Patel,
Inspector Circle I,
Vasupuja Bldg.,
Ahmedabad.
- 7) Mr.K.M.Thakkar,
Retd. Inspector Circle III?
residing at 32, Paramesh Society,
Jodhpur Road,Satellite,
Ahmedabad.
- 8) Mr.C.B.Nair,
Inspector DI Office,
Aayakar Bhavan,
Ahmedabad.
- 9) Mr.P.K.Philip,
Inspector,Central Circle 1(3)
Aaykar Bhavan(Third floor)
Ahmedabad.

: Applicants :

Advocate Mr.K.K.Shah



versus

- 1) Union of India, Through :
The Secretary,
Ministry of Finance, Dept.of Revenue,
and Insurance, North Block,
New Delhi.
- 2) The Secretary,
Central Board of Direct Taxes,
Aayakar Bhavan,
New Delhi.
- 3) The Chief Commissioner off Income Tax (ADMN),
Gujarat, Aayakar Bhavan, Ashram Road,
Ahmedabad.
- 4) The Competent Authority,
SAFEMA, Aayakar Bhavan,
Ahmedabad.
- 5) The Director of Inspection,
(IT Investigation),
Aayakar Bhavan,
Ahmedabad.
- 6) The Commissioner of Income Tax, (Central)
Aayakar Bhavan,
Ahmedabad.

: Respondents :


Advocate Mr.R.P.Bhatt

ORAL ORDER

O.A.323/91

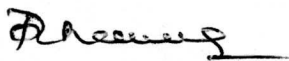
Date: 03/8/1998

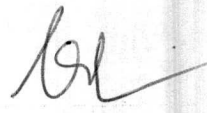
Per Hon'ble Mr.V.Radhakrishnan Member (A)

 Mrs.Bhatt files addiitonal reply today is taken on record. In the additional reply, it is stated that all the applicants have been paid arrears except

Shri K.L.Anmi. In case of Shri K.L.Anmi, she states that arrears should be paid within a week as ^{per} the fax message is received on 15/7/98. It is presumed that by ^{this} ~~that~~ time arrears ^{payment} has been ~~xxx~~ made. If it is not made by ~~this~~ time, the respondents are directed to make the payment on or before 22/8/1998.

In view of the ~~xxx~~ additional reply and above direction, Mr.Shah seeks permission to withdraw the O.A. Permission granted. O.A. stands disposed of accordingly. No order as to costs.


(P.C.KANNAN)
MEMBER (J)


(V.RADHAKRISHNAN)
MEMBER (A)

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